

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 220
(IB)-470(ND)/2017
IA/4678/2020

IN THE MATTER OF:

Sh. Amit Kumar Malik

...

Applicant/Petitioner

Versus

M/s. Kindle Developers Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC Code, 2016

Order delivered on 03.02.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**Mr. Rachit Mittal Adv for Noida Authority
Mr. Prateek Kushwaha, Advocate for RP**

ORDER

IA/4678/2020 :

Ld Counsel appearing for the petitioner seeks permission to withdraw the application with liberty to file the fresh application. Prayer is allowed.

The Application is **Dismissed as withdrawn** with a liberty to file a fresh application in accordance with the provision of law.

-S2-

**(L.N. GUPTA)
MEMBER (T)**

-S2-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**